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Punjab Forest (Sale Of Timber) Act, 1913 3 of 1913

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Punjab Forest (Sale Of Timber) Act, 1913

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An Act to provide for the control of the sale of timber and the establishment of depots for such timber in Punjab. Whereas it is expedient to provide for the control of the sale of timber and the establishment of sale depots for such timber in Punjab; It is hereby enacted as follows:-

1. Short Title, Extent And Commencement :-

This Act may be called the Punjab Forest (Sale of Timber) Act, 1913.

It shall extend to such local areas as the State Government may by notification In the official Gazette direct; and it shall come into force in each of such areas on such day as the State Government in the like manner directs in this behalf.

2. Meaning Of Terms :-

In this Act all expressions have the meaning assigned to them by the Indian Forest Act, 1878.

3. Power To Make Rules Regulating Sale Of Timber And The Establishment:

(1) The State Government may by notification in the official Gazette make rules to regulate the sale of timber and the

establishment of sale depots for such timber. Such rules may among other matters--

- (a) prescribe the classes of timber to which the rules shall apply;
- (b) define what shall be deemed to be a sale depot;
- (c) provide for the establishment, registration, regulation and inspection of salt depots, and the levy of fees for registration; prescribe the period for which registration shall hold good and the condition under which timber may be brought to, stored at, sold at, and removed form sale depots; and prohibit the sale of timber at, or the establishment or maintenance of, unregistered sale depots;
- (d) regulate the use of sale depot, marks and the registration of such marks; prescribe the time for which registration shall hold good; and provide for the levy of fees for registration;
- (e) prescribe the registers to be maintained at sale depots, and provide for the production of such registers before, and for their examination by, any Forest or Police Officer authorized in this behalf by the Divisional Forest Officer or by the District Superintendent of Police respectively;
- (f) prescribe as penalties for the infringement of any rule made under this section, imprisonment which may extend to six months or fine which may extend to Rs. 500 or both.

Double penalties may be inflicted where the offence is committed after sunset and before sunrise, or after preparation for resistance to lawful authority, or if the offender has been previously convicted of a like offence.

(2) All rules made under sub-section (1) shall be so made after previous publication in the official Gazette.

4. Application Of Chapter X Of Indian Forest Act :-

The provisions of Chapter X of the Indian Forest Act, 1878, with the exception of Sec. 67, shall apply so far as may be for any infringement of the rules made under this Act as if such infringement were a forest offence under the Indian Forest Act.

5. Indemnity For Acts Done In Good Faith :-

No suit shall lie against any public servant for anything done by him in good faith under this Act.